

IN THE COURT OF SH. AMITABH RAWAT, ADDITIONAL SESSIONS
JUDGE-03, SHAHDARA DISTRICT, KARKARDOOMA COURT, DELHI

I.A. No. 32/2020
FIR No. 59/2020
PS-Crime Branch
U/S 13/16/17/18 UA (P) Act,
120B r/w 109/114/124-A/147/148/149/153A/186/201/212/295/
302/307/341/353/395/419/420/427/435/436/452/ 454/468/471/34 IPC and
Section 3 & 4 Prevention of Damage of Public Property Act, 1984 and
Section 25/27 Arms Act
State Vs. Tahir Hussain & Ors.

28.11.2020 at 2.40 pm (Proceedings through Webex)

Present: Sh. Amit Prasad, Ld. Special PP for the State.
Sh. Trideep Pais and Ms. Sanya Kumar,
Ld. Counsels for the applicant/accused Umar Khalid.
IO/ACP Alok Kumar.

This is a fresh application moved on behalf of accused Umar Khalid seeking directions to supply the charge-sheet.

The present application has been moved today itself with the request to take up the matter urgently today itself.

Heard.

The matter has been taken up on urgent basis on the request of Id. Counsel for the applicant/accused Umar Khalid.

It is submitted by the Id. Counsel for the accused that there has been vicious media campaign against his client in various newspapers and Media channels, which are reporting various things about him quoting from the charge-sheet and he does not have the copy of the charge-sheet to either defend himself in the media trial or understand the narrative being built. He has run certain clips of the reporting of the Media Channel and filed some articles/reports of newspaper.

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It is prayed that though the case is fixed for 02.12.2020 for providing the soft copy of the charge-sheet, as requested, the copy of the charge-sheet may be supplied to him today itself.

Ld. Special Public Prosecutor submits that he does not accept any of the allegations made by the Id. Counsel for the accused but has no objection if the copy of the charge-sheet is supplied and court may pass an appropriate order.

Heard. Perused

As per the record, the case was lastly fixed on 24.11.2020 and thereafter posted for 22.12.2020. The said order dated 24.11.2020 stated that "let copies of the charge-sheet in compliance of Section 207 Cr.P.C through Pendrive/soft copies be done on 02.12.2020 and counsel for the accused persons may visit the court between 12.00 noon to 2.00 pm for collecting the said copies. IO shall also be present at the said time."

Ld. Counsel for the accused Umar Khalid submits that there is a media trial against him and various allegations are being made which he cannot publically dispute since he does not have the copy of the charge-sheet. The media is already reporting the contents of the charge-sheet.

Ld. Public Prosecutor has denied any allegations/insinuation against the Investigating agency.

However, without going into the allegations/counter allegations, after hearing the arguments heard today, the court feels that it would be in the fitness of things to allow the present application in so far as the prayer of providing the soft copy of the charge-sheet in the form of pendrive, is concerned.

Accordingly, the present application is disposed off with the direction that the Ahlmad/court staff shall hand over the soft copy of the

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charge-sheet in the form of Pendrive to the Ld. Counsel for the accused Umar Khalid, who shall appear in the court today itself at 5.30 pm, against proper acknowledgement, in lieu of what was to be done on 02.12.2020 qua the present accused Umar Khalid. Investigating Officer/anyone deputed on his behalf shall also be present at 5.30 pm in the court.

Put up the file on date already fixed i.e. 22.12.2020.

Copy of this order be mailed to Ld. Counsel for the accused Umar Khalid Ld. Special Public Prosecutor and investigating officer.

AMITABH RAWAT

Digitally signed by
AMITABH RAWAT
Date: 2020.11.28
16:56:30 +0530

(AMITABH RAWAT)

Addl. Sessions Judge-03

Shahdara District, Karkardooma Courts,

Dated: 28.11.2020

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